

**Mr. Speaker:** I am not going to allow any argument. The question is: why does the hon. Minister prefer a Tribunal to arbitration? I think he has already answered it.

12.31 hrs.

### BUSINESS OF THE HOUSE

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** Sir, on behalf of the Minister of Parliamentary Affairs I make the following statement:

"With your permission, Sir, I rise to announce that in accordance with the order of discussion and voting of Demands for Grants announced by me on the 8th March, 1960, business for the week commencing 14th March will consist of discussion and voting of Demands for Grants in respect of the—

- (1) Ministry of Law.
- (2) Ministry of Education.
- (3) Ministry of External Affairs.
- (4) Ministry of Information and Broadcasting.
- (5) Ministry of Food and Agriculture."

**Shri S. M. Banerjee (Kanpur):** You remember last time when it was announced, Shri Vittal Rao raised the point that there were some half-an-hour discussions and some two-hour motions and we find that we are not having any of those motions next week.

**Shri Dasaratha Deb (Tripura):** May I submit one thing? The Land Reforms Bills for Tripura and Manipura are being delayed. Can we not sit on a Saturday and dispose of those Bills?

**Mr. Speaker:** When are the Tripura and Manipur Land Reforms Bills likely to come?

**The Minister of Home Affairs (Shri G. B. Pant):** Both the Bills are before the House. Whenever time is allotted they will be taken up.

**Shri Goray (Poona):** No, Sir.

**Shri S. M. Banerjee (Kanpur):** The hon. Minister is already aware that the formation of the National Tribunal was always being opposed by the employees on the ground that the award would be challenged in the Supreme Court. Would the hon. Minister give us an assurance that the award of this Tribunal would not be challenged in the Supreme Court? Can he assure us that there will be a finality about it?

**Shri Nanda:** There can be no such assurance. It is a matter for the good sense of the parties to accept reasonable judgments and not to approach the higher courts.

I may make one thing clear. Of course, the Indian Labour Conference has been aware of the fact that the workers and also employers are worried about the delays that occur. Therefore, we have been trying to devise other ways. But at no stage, at no time, has the Indian Labour Conference decided to discard the existing system. On the other hand, as recently as yesterday, it has again reaffirmed that it is not possible to dispense with the present apparatus in extreme cases, in the last resort. Therefore, it is not that anything is being done which is contrary to any accepted conclusions of the Indian Labour Conference.

**Mr. Speaker:** That is not a matter which could be decided in a minute. The hon. Minister has got his own objection.

**Shri Satya Narayan Sinha:**

**Mr. Speaker:** In the statement of work for the next week they are not included. The hon. Member only wants to know when they are likely to be taken up.

**Shri G. B. Pant:** I think they can be taken up after the voting of Demands. If they can be taken up earlier, we have no objection. Obviously, there is no time.

12.33 hrs.

**DELHI LAND HOLDINGS (CEILING) BILL—contd.**

**Mr. Speaker:** The House will now take up further consideration of the following motion moved by Shrimati Violet Alva on the 24th February, 1960, namely:—

“That the Bill to provide for the imposition of a ceiling on land holdings in the Union territory of Delhi and for matters connected therewith, as reported by the Joint Committee, be taken into consideration.”

I think, Shri P. R. Patel was in possession of the House. Is he here?

**An Hon. Member:** He had finished, Sir.

**Mr. Speaker:** Shrimati Alva.

**The Minister in the Ministry of Home Affairs (Shri Datar):** Shall I reply, Sir?

**Mr. Speaker:** Yes; only 14 minutes are left.

**Shri Datar:** Last time the Deputy-Speaker gave a ruling.....

**Mr. Speaker:** Let me hear him then.

**Sardar Hukam Singh (Bhatinda):** Last time there was a demand from many hon. Members who wanted to speak on this for an extension of

time. I had announced that as all the three Bills had three hours each—there were nine hours in all—keeping that overall limit in view, we can discuss this Bill for some time more and then cut short the time in the other Bills. It was agreed, as there were some other hon. Members who wanted to speak on this and as less time will be taken on the other Bills, we may exceed the time-limit on this Bill.

**Mr. Speaker:** Nobody got up.

**Several Hon. Members rose—**

**Mr. Speaker:** So, there are so many hon. Members who want to speak. Then, how much time has to be extended?

**Shri Datar:** I have to reply.

**Mr. Speaker:** There are hon. Members other than those from Delhi. How are they interested?

**Some Hon. Members:** It is the principle involved, Sir.

**Shri Datar:** The question of ceiling is common to all. That is the reason why more time is taken here.

**Shri Naushir Bharucha (East Khandesh):** We can carry on till 2.30 today, Sir.

**Mr. Speaker:** We shall carry on till Private Members' business is taken up. The Tripura and Manipur members may also speak on the question of ceiling. Whatever time is taken up here will be cut down in the others.

**Shri Radha Raman.**

**श्री राधा रमण (बांदनी चौक):**  
अध्यक्ष महोदय, यह विधेयक जो प्रवर समिति से आया है उस में कई ऐसे सुधार हुए हैं कि जिन सुधारों को सामने रख कर सदन में जो पहले विचार रखे गये थे वह विचार अब कायम नहीं रहने चाहिये ऐसा मैं समझता हूँ।